

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 187 of 2020

IN THE MATTER OF:

Digamber Bhondwe
Director, Turning Point Estates Pvt. Ltd.

...Appellant

Versus

JM Financial Asset Reconstruction Company & Anr.

...Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Mr. Sunil Mund, Mr. Rahul Gupta, Mr. Manoj Kumar and Ms. Soumya Patra, Advocates.

For Respondents: Mr. Abhishek Anand and Mr. Viren Sharma, Advocates for R-1.
Mr. Kunal Kanungo and Ms. Tanushree Sogani, Advocates for R-2 (RP).

O R D E R
(Through Virtual Mode)

01.03.2021: Learned counsel for the Appellant submits that he is ready with the rejoinder and prepared to file the same. Let rejoinder be filed within two days. Short written submissions, not exceeding three pages, supported by relevant case law, if not filed by either of the parties, may be filed within two weeks.

Cont'd.../

Shri Kunal Kanungo, Advocate representing the Resolution Professional submits that he has filed the Status Report and does not intend to file written submissions.

Let the matter be posted 'for hearing' before Court No. IV on **22nd March, 2021.**

Interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc